

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 5180/Del/2019, A.Y. 2012-13

ITA No. 5181/Del/2019, A.Y. 2013-14

ITA No. 5182/Del/2019, A.Y. 2014-15

ITA No. 5183/Del/2019, A.Y. 2015-16

Sri Dwarika Dheesh Steels Pvt. Ltd.	Vs.	ITO,
Plot No. 11-13, Nangla Gujran,		Ward-2(4),
Sohna Road, Indl. Area,		Faridabad
Faridabad.		
PAN : AAICS6393K		
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Sh. M. Baranwal, Sr.DR

Date of hearing : **25.03.2021**

Date of pronouncement : **25.03.2021**

ORDER

PER G.S. PANNU, VP :

None appeared on behalf of the assessee at the time of virtual hearing.

These appeals by the assessee for the assessment years 2012-13, 2013-14,

2014-15 & 2015-16 respectively are directed against the order of learned CIT(A)-Faridabad, dated 31.03.2019.

2. The learned counsel for the assessee, vide its letter dated 20.02.2021, received by hand, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,

ITAT, New Delhi

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Date of dispatch of Order.	